

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 419**  
**IA/158/ND/2024 in CP/50/ND/2024**

**IN THE MATTER OF:**

Manish Kumar	...	Applicant
Versus		
Eazyapp Tech Private Limited	...	Respondent

**Under Section 59 of(Companies Act)**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Akshit Gupta in IA-158/2024
For the Respondent	: Adv. Paritosh Dhawan for R-1 to 3 in IA-158/2024

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/158/ND/2024:-**

Heard the submissions made by Ld. Counsel for the Applicant.

This is an application for grant of stay on issuance of any further share or transfer of shares in the Respondent No.1 Company except for reinstating the name of the Applicant as Shareholder.

Ld. Counsel for the Respondent is present in IA/158/ND/2024 and seeks some time to file reply. One week time is granted for filing reply. List the matter on **11.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**